

measures have been taken. These measures, *inter alia*, include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and reorganizing of Multi-Agency Centre to enable it to function of 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, and effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under Acts specified in the Schedule. Suitable steps have been initiated to establish the proposed National Counter Terrorism Centre. As a part of steps to counter terrorists' threats, the National Intelligence Grid (NATGRID) is also envisaged. Closer cooperation and easy flow of vital intelligence between various states and central intelligence agencies have also been ensured.

Liberation of bonded labourers

700. SHRI VARINDER SINGH BAJWA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of bonded labourers liberated in the country, State/UT-wise during 2009 and so far this year;
- (b) the number of persons apprehended, who were responsible for the same; and
- (c) the central funds released to State/ UT Governments for the relief and rehabilitation of the liberated bonded labour during 2009-10 State/UT-wise and the number of such labourer who have been settled due to Central assistance?

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) In order to assist the States in rehabilitation of released bonded labourers, a Centrally sponsored Plan Scheme for rehabilitation of bonded labour is in operation since May, 1978. Under the scheme, assistance is provided @ Rs.20,000/- per bonded labour which is equally shared by Central and State Government concerned. The total number of bonded labourers released and rehabilitated during the years 2008-09 and 2009-10 (upto 28.2.2010) are as under :

Name of States	Number of Bonded Labourers released and rehabilitated		Amount of Central assistance Released to State/UT (Rs. in lakhs)	
	2008-09 (1.4.2008 to 31.3.2009)	2009-10 (1.4.2009 to 28.2.2010)	2008-09 (1.4.2008 to 31.3.2009)	2009-10 (1.4.2009 to 31.3.2010)
1	2	3	4	5
Bihar	409	264	36.00	22.10

1	2	3	4	5
Uttar Pradesh	80	100	7.98	12.22
West Bengal	54	—	5.40	—

(b) Prosecutions Launched and the Bonded Labour System (Abolition), Act 1976.

Sl. No.	Name of the State	No. of prosecutions launched/ persons prosecuted.
1.	Gujarat	2
2.	Punjab	3
3.	Bihar	149
4.	Rajasthan	324
5.	Madhya Pradesh	393
6.	Haryana	6
7.	Tamil Nadu	719
8.	Maharashtra	681
9.	Orissa	728
10.	Karnataka	252
11.	Andhra Pradesh	212
12.	Uttar Pradesh	2424
TOTAL		5893

Setting up of hospitals in Kerala

701. SHRI P. RAJEEVE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Insured Persons (IP) strength in Kerala was nearly 4 lakhs in 2005 and now the IP strength is nearly 10 lakhs and the numbers of ESI hospitals are only 13;

(b) if so, whether there is any proposal under consideration for issuing a State wide notification of ESI Scheme in Kerala;

(c) whether there is any proposal under consideration to sanction for the construction of more hospitals and emergency centres in the State for IP medical needs; and

(d) if so, the details thereof?